

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 6TH DAY OF JANUARY, 2003

Original Application No.1532 of 2002

CORTAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Sushila Singh, w/o Shri Yashwant Kumar Singh, R/o Village Bargaon (Dharmagar Chhapara) post office Kubernath, district Kushi Nagar.

... Applicant

(By Adv: Shri V.P.Mishra)

Versus

1. Union of India through the Secretary, Post and Telegraph New Delhi.
2. The Director(Lok Shikait) Sansad Marg, New Delhi.
3. Pravar Adhikshak Post Office, Deoria Mandal, Deoria.
4. Assistant Superintendent Post Office Sub Division Padrauna, district Kushi Nagar.
5. Shri Mahendra Singh, village Bargaon, Post Sikta, district Kushi Nagar.

... Respondents

(By Adv: Shri Ganga Ram Gupta)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has questioned appointment of respondent no.5 as branch post master at Sikta in district Kushi Nagar. Before coming to this Tribunal, applicant filed a representation before Director(Public Grievances) New Delhi. The copy of the representation has been filed as (Annexure 14). As the applicant has already approached the Competent Authority to hear the case, we do not find it a fit case for interefrference at this stage except for a direction to

~~consider and decide the representation of the applicant~~

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consider and decide the representation of the applicant within a period of four months from the date a copy of this order is filed.

The OA is disposed of with the direction to the respondent no.2 to consider and decide the representation of the applicant within a period of four months from the date a copy of this order is filed. It is further directed that respondent no.5 shall also be given opportunity of hearing before taking any final decision.

No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 6th January, 2003

Uv/